

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3374  
ANSWERED ON:28.07.2009  
SPURIOUS LIQUOR  
Verma Shri Sajjan Singh

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether there have been reports of large scale production/distribution/ consumption of spurious liquor in different parts of the country;
- (b) if so, the total number of such persons died after consuming spurious liquor during each of the last three years, State-wise including NCT of Delhi;
- (c) the total number of accused persons arrested and action taken against them during the said period, State-wise;
- (d) the name of the States where total prohibition is in force; and
- (e) the steps taken by the Government to curb the sale and distribution of spurious liquor in the country?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (e): As per information compiled by the National Crime Records Bureau (NCRB) on the basis of reports from the State Governments / Union Territory Administrations, the State/UT-wise details of number of cases, persons injured and persons died due to consumption of spurious liquor during the three years 2005 to 2007 is at Annexure-I. The State-wise number of cases registered, charge-sheeted & convicted, persons arrested, charge-sheeted & convicted under the Prohibition Act during the period 2005 to 2007 are at Annexure-II.

Intoxicating liquors are specifically covered by entry 8 of List II (State List) of Schedule 7 to the Constitution of India and the States have the exclusive power to regulate their production, manufacture, possession, transport, purchase and sale. While the State Governments are primarily responsible for prevention, detection, registration and investigation of such crimes and for prosecuting the criminals through the machinery of their law enforcement agencies, the Union Government attaches highest importance to the matter of prevention of crime and therefore, has been advising the State Governments/UT Administrations from time to time to give more focused attention to improving the administration of criminal justice system and take such measure as necessary for prevention and control of crime.